

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1513/2019 & MA 715/2019

Dated Tuesday, the 19th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1. R.Manoharan,
2. V.Senthilvel,
3. S.Vijaya,
4. K.Subramani,
5. R.Bhanumathi,
6. G.Santhi,
7. V.Arumugam.

....Applicants

By Advocate M/s. R.Malaichamy

Vs

- 1.Union of India,
rep by the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

2.The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.

3.The Postmaster General,
Western Region,
Coimbatore 641002.

4.The Superintendent of Post Offices,
Namakkal Division,
Namakkal 637001.

5.The Superintendent of Post Offices,
Tirupur Division,
Tirupur 641601.

6.The Superintendent of Post Offices,
Tirupattur Division,
Tirupattur 634601.Respondents

By Advocate Mr. M. Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 715/2019 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to treat the RTP service of the applicants for the purpose to advance the TBOP, BCR, MACP etc., in accordance with the Directorate instructions contained in letter dated 21.02.2018 and direct the respondents to extend the benefits of judgments made in OA no. 79 of 2011 and batch cases of the Ernakulam Bench of this Hon'ble Tribunal dated 01.10.2013 and the judgments of this Hon'ble Tribunal made in OA/310/01149/2014, OA/310/01240/2014 dated 27.06.2019 and OA/310/00032/2016 dated 30.08.2019, consequent to
ii. direct the respondents to revise and refix the pay of the applicants 1 to 6 and also to pay arrears of salary and other monetary benefits to them, further to direct the respondents to revise and refix the pay of the 7th applicant and thereby to revise the retirement service benefits and also to pay the arrears of pay including pension and other service benefits to him, and
iii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

3. When the matter came up for hearing, learned counsel for the applicants would submit that the applicants have given representations dated 07.08.2019, 08.08.2019, 19.08.2019, 21.08.2019 and 03.09.2019 as Annexures A-1 to 5 to the competent authority requesting for regularization of RTP service and for extending the benefits of the order passed by this Tribunal dated 30.08.2019 in OA No.32/2016 which are still pending and no speaking order is passed till now. The applicants will be satisfied if the representations are considered and order is passed.

4. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representations of the applicants on merits.

5. In view of the limited relief sought, the OA is disposed of with the following direction:

"The competent authority is directed to consider and dispose of the representations of the applicant dated 07.08.2019, 08.08.2019, 19.08.2019, 21.08.2019 and 03.09.2019 as Annexures A-1 to 5 in the light of the order passed by this Tribunal dated 30.08.2019 in OA No.32/2016, by passing a speaking order as per the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

19.11.2019